# BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

## ORIGINAL APPLICATION NO. 889 OF 2019

**Residents of Antarkish Kanball**
**3B, Sector-77, Noida** **.....APPLICANT**

**VERSUS**

**State of Uttar Pradesh & Ors.** **.....RESPONDENT**

## COMPLIANCE REPORT ON BEHALF OF U.P. POLLUTION CONTROL BOARD.

1. U.P. Pollution Control Board Lucknow has issued show cause notice dated 29-11-2019 **(Copy Enclosed as Annex-1)** to M/s Perfect Prop Build Pvt. Ltd. (M/s Antariksh Kanball Project Noida) New Delhi and issued direction to deposit Environmental Compensation of Rs. 3,28,50,000(Three Crores Twenty Eight Lacks Fifty Thousand Only) in the account of Board.
2. M/s Perfect Prop Build Pvt. Ltd. New Delhi has filed the Writ-C No-42240 of 2019 in Hon'ble High Court. Hon'ble High Court has given order on 19-12-2019 **(Copy Attached as Annex-2)** as following-

   "We fail to understand as to how the Pollution Control Board determined the compensation without taking into consideration the explanation tendered by the petitioner. The Pollution Control Board should have first consider and decide the explanation submitted by the petitioner and then should have proceed with any action, if required.

   In view of whatever stated above, we deem it appropriate to **dispose off** this petition for writ by setting aside the notice/order dated 29-11-2019 to the extent that demands a compensation to the tune of Rs. 3,28,50,000/- without taking into consideration the explanation tendered by the petitioner."
3. Chief Engineer(C-1), U.P. Pollution Control Board Lucknow vide its letter dated 10-01-2020 **(Copy Enclosed as Annex-3)** directed M/s Perfect Prop Build Pvt. Ltd. New Delhi to submit its explanation/answer of Board's show cause notice dated 29-11-2019.
4. M/s Perfect Prop Build Pvt. Ltd. New Delhi has submitted the explanation/answer vide its letter dated 20-01-2020 **(Copy Enclosed as Annex-4).**

Scanned by CamScanner

5. Chief Engineer (C-1), U.P. Pollution Control Board, Lucknow considered M/s Perfect Prop Build Pvt. Ltd. New Delhi's letter dated 20-01-2020 and has decided the representation of project proponent and reimpose the same amount of Environmental Compensation vide its letter dated 31-01-2020 **(Copy Enclosed as Annex-5)** and ordered to deposit Environmental Compensation of Rs. 3, 28, 50,000 (Three Crores Twenty Eight Lacks Fifty Thousand Only) in the account of Board.
6. Further M/s Antariksh Kanball and M/s Antariksh Forest, GH-3B, Sector-77, Noida were inspected on 05-02-2020 by the Regional Office U.P. Pollution Control Board, Noida. Inspection Report is enclosed as **Annex-6**. As per Inspection Report, In M/s Antariksh Kanball. Sewage Treatment Plant (STP) has not been established and it is found under construction. The sewage generated by this tower is brought to the STP capacity 100 K.L.D. of M/s Antariksh Forest situated in the same premises. All the units of STP except collection tank was found closed during inspection. The sewage effluent generated from M/s Antariksh Kanball and M/s Antariksh Forest was being discharged outside without any treatment in Noida Sewer Line from collection tank of STP by pump. A sample of sewage effluent being discharged outside into Noida Sewer Line was collected and deposited in Laboratory of Regional Office, UPPCB, Noida. As per analysis report of the sample of sewage effluent, the parameters are found above the norms prescribed by CPCB. The report has been sent to Head Office, UPPCB, Lucknow with recommendation to initiate legal action against the Director's of M/s Perfect Prop Build Pvt. Ltd. GH-3B, Sector-77, Noida. **(Copy Enclosed as Annex-7).** Photographs taken during inspection are attached. (Annex. 8)
7. Two tube wells are found operational and the water is supplied to residents of M/s Antariksh Kanball. One tube well is in the basement which is located below the main gate and it is covered by cement platform so that it could not be visible. The other tube well is found near main gate and it is also covered with cement platform.
8. In the basement of M/s Antariksh Kanball, the STP was being constructed. The design details of STP and time bound program of establishing STP has not been given during inspection.
9. A D.G. Set of 500 K.V.A. is established in M/s Antariksh Kanball. The D.G. Set is fitted with acoustic enclosure and a chimney of 4.5 mtr. height above roof level which is as per CPCB norms.

The compliance report is being submitted for kind persual

6/2/2020

(Dr. Anil Kumar Singh)
Regional Officer
U.P. Pollution Control Board
Noida

Scanned by CamScanner

Annex-1

# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
# UTTAR PRADESH POLLUTION CONTROL BOARD

Ref.No. H-44382 /सी–1/जल/1314/का0 ब0 नोटिस/201

पंजीकृत
Date 29/11/2019

मै0 अन्तरिक्ष केनबाल,(मै0 अन्तरिक्ष फारेस्ट)
प्लाट नं0–जी0एच0–3बी, सेक्टर–77,
नोएडा, गौतमबुद्ध नगर।
(द्वारा मै0 परफेक्ट प्रोपर्टीज बिल्ड प्रा0लि0 (मै0 अन्तरिक्ष केनबाल प्रोजेक्ट, नोयडा)
द्वितीय तल, प्लाट नं0–2, कामर्शियल काम्पलेक्स, सेक्टर–10,
द्वारका, नई दिल्ली,)

यह कि मै0 अन्तरिक्ष केनबाल,(मै0 अन्तरिक्ष फारेस्ट), प्लाट नं0– जी0एच0–3बी, सेक्टर–77, नोएडा, गौतमबुद्ध नगर एक इकाई ग्रुप हाउसिंग परियोजना है, जो उपरोक्त वर्णित स्थल पर मै0 परफेक्ट प्रोपर्टीज बिल्ड प्रा0लि0 द्वारा स्थापित है तथा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–47 के अंतर्गत एक कम्पनी है।

यह कि परियोजना का निरीक्षण मा0 एन0जी0टी0, नई दिल्ली में योजित वाद ओ0ए0 सं0–889/2019 रेजिडेन्ट्स आफ अन्तरिक्ष केनबाल, जी0एच0–3बी, सेक्टर–77, नोयडा में पारित आदेश दिनांक 20.09.2019 के अनुक्रम में क्षेत्रीय कार्यालय, नोयडा के अधिकारियों एवं श्री जगदम्बा प्रसाद, वैज्ञानिक डी, केन्द्रीय भूगर्भ जल प्राधिकरण (सी0जी0डब्लू0ए0) द्वारा दिनांक 10.10.2019 को किया गया। निरीक्षण में पाया गया कि परियोजना द्वारा 560 फ्लैट निर्मित किये गये हैं तथा मै0 अन्तरिक्ष फारेस्ट टावर में 650 फ्लैट निर्मित किये गये है। परियोजना अन्तरिक्ष केनबाल टावर से जनित उत्प्रवाह का निस्तारण बिना किसी शुद्विकरण के परिसर के बाहर किया जा रहा है। परियोजना अन्तरिक्ष फारेस्ट टावर से जनित सीवेज उत्वाह के शुद्विकरण हेतु 100 के0एल0डी0 क्षमता का एस0टी0पी0 स्थापित किया गया है। उक्त उत्प्रवाह शुद्विकरण संयंत्र क्षमता से कम है। अतः उपयुक्त नहीं है। निरीक्षण के दौरान उक्त एस0टी0पी0 के फाइनल आउटलेट से उत्प्रवाह का नमूना एकत्र किया गया जिसके परिचालक बोर्ड द्वारा निधारित मानको से अधिक पाये गये है। मै0 अन्तरिक्ष फारेस्ट की स्थापना हेतु SLEIAA, UP (राज्य स्तरीय पर्यावरण प्रभाव मूल्यांकन प्राधिकरण) से पर्यावरणीय स्वकृति पत्र दिनांक 31.10.2011 द्वारा प्राप्त की गई है जिसके अनुसार उक्त परियोजना में 600 के0एल0डी0 क्षमता का एस0टी0पी0 स्थापित किया जाना था परन्तु परियोजना द्वारा केवल 100 के0एल0डी0 क्षमता का एस0टी0पी0 संचालित किया गया है जो उपयुक्त नहीं है। परियोजना द्वारा बोर्ड से सहमति जल/वायु प्राप्त नहीं की गयी है।

परियोजना द्वारा जनित उत्प्रवाह का निस्तारण बिना किसी शुद्विकरण के परिसर के बाहर किया जा रहा है। परियोजना मै0 अन्तरिक्ष केनबाल,(मै0 अन्तरिक्ष फारेस्ट), प्लाट नं0– जी0एच0–3बी, सेक्टर–77, नोएडा, गौतमबुद्वनगर के उक्त कृत्य के कारण क्षेत्रीय अधिकारी के पत्र दिनांक 19.11.2019 के माध्यम से केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइडलाइन्स के आधार पर परियोजना के विरूद्व पर्यावरणीय क्षतिपूर्ति 3,28,50,000/– (रू0 तीन करोड़ अठ्ठाइस लाख पचास हजार मात्र) अधिरोपित करने एवं जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के अन्तर्गत कार्यवाही किये जाने की संस्तुति की गयी है। अतः सक्षम अधिकारी के अनुमोदनोपरान्त परियोजना पर पर्यावरणीय क्षतिपूर्ति रू0 3,28,50,000/– (रू0 तीन करोड़ अठ्ठाइस लाख पचास हजार मात्र) अधिरोपित की जाती है।

क्रमशः....2

टी.सी.–12 वी, विभूति खण्ड, गोमती, नगर,
लखनऊ – 226 010
दूरभाष : 0522–2720828, 2720831,
फैक्स : 0522–2720764, 2720676
ई–मेल : info@uppcb.com
वेब साइट : www.uppcb.com

T.C.-12V, Vibhuti Khand, Gomti Nagar,
Lucknow : 226010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
email : info@uppcb.com
Web Site : www.uppcb.com

Scanned by CamScanner

उपरोक्त परिपेक्ष्य में परियोजना को निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति रू0 3,28,50,000/– (रू0 तीन करोड़ अठाइस लाख पचास हजार मात्र) पर्यावरणीय क्षतिपूर्ति को बोर्ड के यूनियन बैंक आफ इण्डिया, विभूति खण्ड खण्ड गोमती नगर, लखनऊ स्थित बैंक के खाता सं0–701502010002104 आईएफएससी कोड– UBIN0570150 में 15 दिन के अन्दर जमा कराया जाना सुनिश्चित किया जाए अन्यथा नियमानुसार अग्रिम वैद्यानिक कार्यवाही प्रारम्भ कर दी जाएगी।

उपरोक्त वर्णित तथ्यों तथा जल प्रदूषण नियंत्रण अधिनियमों का अनुपालन न करने तथा परियोजना द्वारा किये जा रहे जल प्रदूषण के दृष्टिगत जन स्वास्थ्य एवं व्यापक जनहित में जन साधारण को स्वच्छ वातावरण प्रदान करने के लिये राज्य बोर्ड को यह आवश्यक प्रतीत हो रहा है कि आपकी परियोजना को जलीय प्रदूषण की रोकथाम हेतु रोका जाए।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33(ए) के अंतर्गत राज्य बोर्ड को प्रदत्त शक्तियों के पालन में सक्षम अधिकारी के अनुमोदनोपरान्त आपको यह कारण बताओ नोटिस जारी किया जाता है, कि क्यों न आपकी औद्योगिक इकाई के विरूद्ध निम्नरूपेण निर्देश जारी कर दिये जाएं :–

1. यह कि क्यो न परियोजना अपने उत्प्रवाह के निस्तारण को तुरन्त से वन्द कर दे।
2. यह कि क्यो न सक्षम अधिकारियों से यह अपेक्षा की जाए कि वह आपकी परियोजना को मिलने वाली विद्युत एवं जल आपूर्ति का विच्छेदन करने के साथ–साथ अन्य सुविधाओं को तत्कालिक प्रभाव से बन्द कर दें।

उक्त कारण बताओ नोटिस के निर्गमन के 15 दिन के अन्दर स्पष्टीकरण एवं निर्देशानुसार रू0 3,28,50,000/– (रू0 तीन करोड़ अठाइस लाख पचास हजार मात्र) पर्यावरणीय क्षतिपूर्ति जमा करने का साक्ष्य बोर्ड मुख्यालय में प्रस्तुत करें। निर्धारित अवधि में स्पष्टीकरण व साक्ष्य प्राप्त न होने/संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त वर्णित आदेश/निर्देशों की पुष्टि कर दी जायेगी जिसकी पूर्ण जिम्मेदारी आवासीय परियोजना के जिम्मेदार संचालकों की होगी।

( ए0 के0 तिवारी )
मुख्य पर्यावरण अधिकारी(वृत्त–1)

**प्रतिलिपि :** निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, गौतमबुद्ध नगर।
2. विशेष कार्याधिकारी नवीन ओखला औद्योगिक विकास प्राधिकरण को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
3. क्षेत्रीय अधिकारी,उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नोएडा को इस निर्देश के साथ प्रेषित कि उपरोक्त के संबंध में निर्धारित समयावधि में अपनी आख्या प्रेषित करना सुनिश्चित करें।

23/11/17

मुख्य पर्यावरण अधिकारी(वृत्त–1)

Scanned by CamScanner

Annex-2

**Chief Justice's Court**

**Case :- WRIT - C No. - 42240 of 2019**

**Petitioner :- Perfect Prop Build (P) Limited**
**Respondent :- State Of U.P. And 3 Others**
**Counsel for Petitioner :- Siddharth Singhal**
**Counsel for Respondent :- C.S.C.,Hari Nath Tripathi,Manoj Kumar Sinha**

**Hon'ble Govind Mathur,Chief Justice**
**Hon'ble Vivek Varma,J.**

Heard learned counsel for the petitioner.

Respondent no. 1 is represented by learned Standing Counsel, respondent no. 2 is represented by Mr Shambhu Chopra, learned Senior counsel assisted by Sri Manoj Kumar Sinha, Advocate and respondent nos. 3 & 4 are represented by Mr Vishnu Pratap Singh, Advocate.

By this petition for writ, the validity of order dated 29.11.2019 passed by the Chief Environment Officer (Circle-I), UP Pollution Control Board is assailed.

Under the order aforesaid, while asking the explanation as to why appropriate steps be not taken against the petitioner for causing damage to the Environment, a compensation to the tune of Rs. 3,28,50,000/- has been demanded.

It is brought to our notice that National Green Tribunal, Principal Bench (New Delhi) in Original Application No. 889 of 2019 (Residents of Antrikish Kanball 3G, Sector-77, Noida Vs State of UP and others) after considering an inspection report submitted by the State Pollution Control Board, vide order dated 02.12.2019 directed the Board to take further action in accordance with law and file compliance report before the next date i.e. on 11.2.2020.

According to learned counsel for the petitioner, demand of compensation is wholly without jurisdiction and further that no demand for compensation could have been made without considering the explanation submitted by the petitioner in pursuance of the notice/order dated 29.11.2019.

Learned counsel appearing on behalf of UP Pollution Control Board states that entire issue is seized with National Green Tribunal, Principal Bench, New Delhi in Original Application No. 889 of 2019, hence, if petitioner is having any grievance with the compensation demanded, then the appropriate course is to approach the National Green Tribunal and not by invoking an

Scanned by CamScanner

extra ordinary jurisdiction of this Court under Article 226 of the Constitution of India.

We have considered the arguments advanced.

True it is, National Green Tribunal under order dated 02.12.2019 in Original Application No. 889 of 2019, kept the State Pollution Control Board at liberty to take further action against the petitioner but that must be in accordance with law.

The U. P. Pollution Control Board vide notice dated 29.11.2019 at one hand directed the petitioner to furnish explanation regarding the damage caused and as to why further action be not taken, and on the other hand demanded a sum of Rs. 3,28,50,000/- against compensation.

We fail to understand as to how the Pollution Control Board determined the compensation without taking into consideration the explanation tendered by the petitioner. The Pollution Control Board should have first consider and decide the explanation submitted by the petitioner and then should have proceed with any action, if required.

In view of whatever stated above, we deem it appropriate to **dispose off** this petition for writ by setting aside the notice/order dated 2911.2019 to the extent that demands a compensation to the tune of Rs. 3,28,50000/- without taking into consideration the explanation tendered by the petitioner.

The matter, being related to cause damage to the environment, requires expeditious consideration of the explanation submitted by the petitioner to taken further action in accordance with law. Therefore, we deem it appropriate to direct the Chief Environment Officer (Circle -I), UP Pollution Control Board to consider and decide the issue for which the petitioner is called upon under notice dated 29.11.2019 in accordance with law on or before 1.2.2020.

**Order Date :-** 19.12.2019
RavindraKSingh

**(Vivek Varma, J.) (Govind Mathur, C.J.)**

Scanned by CamScanner

Annex-3

Rec'd by Post 21/01/2020

# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
## UTTAR PRADESH POLLUTION CONTROL BOARD

**Ref No-** H 48229 /C-1 / 1अधि/153 / 2020 **Date:** 10/01/2020

Mail

सेवा में,

मैसर्स परफेक्ट प्रोप बिल्ड (प्रा0) लि0,
बी–एफ–17 / 21, सेक्टर–8, रोहिनी,
नई दिल्ली।

विषय :–**मा0 उच्च न्यायालय इलाहाबाद द्वारा रिट याचिका संख्या 42240 / 2019 मैसर्स परफेक्ट प्रोप बिल्ड (प्रा0) लि0 बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक–19.12.2019 के अनुपालन के सम्बन्ध में।**

महोदय,

कृपया मा0 उच्च न्यायालय इलाहाबाद द्वारा रिट याचिका संख्या 42240 / 2019 मैसर्स परफेक्ट प्रोप बिल्ड (प्रा0) लि0 बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक–19.12.2019 (प्रति संलग्न) का संदर्भ ग्रहण करें, जिसके मुख्य अंश निम्नवत् उद्धित हैं :–

"............The U. P. Pollution Control Board vide notice dated 29.11.2019 at one hand directed the petitioner to furnish explanation regarding the damage caused and as to why further action be not taken, and on the other hand demanded a sum of Rs. 3,28,50,000/- against compensation.

We fail to understand as to how the Pollution Control Board determined the compensation without taking into consideration the explanation tendered by the petitioner. The Pollution Control Board should have first consider and decide the explanation submitted by the petitioner and then should have proceed with any action, if required.

In view of whatever stated above, we deem it appropriate to dispose off this petition for writ by setting aside the notice/order dated 2911.2019 to the extent that demands a compensation to the tune of Rs. 3,28,50,000/- without taking into consideration the explanation tendered by the petitioner.

The matter, being related to cause damage to the environment, requires expeditious consideration of the explanation submitted by the petitioner to taken further action in accordance with law. Therefore, we deem it appropriate to direct the Chief Environment Officer (Circle -I), UP Pollution Control Board to consider and decide the issue for which the petitioner is called upon under notice dated 29.11.2019 in accordance with law on or before 1.2.2020........"

अतः उपरोक्त परिप्रेक्ष्य में बोर्ड के पत्र संख्या एच 44382 / सी–1 / जल / 1314 / का0ब0नोटिस / 201 दिनांक–29.11.2019 (प्रति संलग्न) द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33 ए के अन्तर्गत जारी कारण बताओ नोटिस एवं मा0 एन0जी0टी0 के आदेश के अनुपालन में रू0 3,28,50,000 / – की पर्यावरणीय क्षतिपूर्ति अधिरोपण के सम्बन्ध में अपना स्पष्टीकरण / प्रत्यावेदन दिनांक–20.01.2020 तक अनिवार्य रूप से उपलब्ध कराना सुनिश्चित करें अन्यथा की दशा में उपलब्ध सूचनाओं / तथ्यों के आधार पर नियमानुसार अग्रिम कार्यवाही की जाएगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

संलग्नकः–उपरोक्तानुसार।

AEE

भवदीय,

(ए0के0 तिवारी)
**मुख्य पर्यावरण अधिकारी**
**(वृत्त–1)**

टी0सी0–12वी, विभूति खण्ड
गोमती नगर, लखनऊ–226010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720764
ई–मेल : info@uppcb.com| website: www.uppcb.com

TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764
e mail : info@uppcb.com| website: www.uppcb.com

Scanned by CamScanner

प्रतिलिपि :–

1. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।
2. विधि अधिकारी, प्रथम उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नोएडा को इस निर्देश के साथ प्रेषित कि उक्त की प्राप्ति सुनिश्चित कराते हुये अपनी विस्तृत आख्या संस्तुति सहित एक सप्ताह के अन्दर उपलब्ध कराना सुनश्चित करें।

मुख्य पर्यावरण अधिकारी
(वृत्त–1)

Scanned by CamScanner

Annex- 4

ANTRIKSH
SENSING TOMORROW

**PERFECT PROPBUILD (P) LTD.**
(Subsidiary Company of Antriksh Group)

Corp. Office : IInd Floor Plot No. 2, Commercial Complex,
Sec-10, Dwarka, New Delhi, Ph : 011-45075375
CIN NO.U45200DL2007PTC160619

Date:- 20.01.2020

To,
Chief Environment Officer,
Uttar Pradesh Pollution Control Board,
Circle-1, T.C.-12V, Vibhuti Khand, Gomti Nagar,
Lucknow

Subject:- Reply to your letter dated 10.01.2020 having letter reference no. as H46229/C-1/Vidhi/153/2020

Respected Sir,

The instant reply is in regard to the notice issued from the office of your good self dated 10.01.2020 calling for explanation in respect of show cause notice dated 29.11.2019 having been issued under Section 33A of The Water (Prevention and Control of Pollution) Act, 1974. We would like to bring few points in your knowledge which are necessary for disposal of the instant reply:-

1. That at the outset, the facts, figures and findings arrived by the office of your good self in respect of the real estate project of the company before sending the instant letter and show cause notice are incorrect, illusory and baseless hence are vehemently denied. Without affording any opportunity to file appropriate objections to the finding arrived by the office of your goof self, the office of your good self has proceeded to impose the monetary compensation and show cause the company.

2. That the project Antriksh Forest and Antriksh Kanball 3G both are a part of single project (one land parcel) which has been constructed on Plot Np. GH-3B, Sector-77 Noida, Gautam Buddh Nagar. The drawing approved from the authority for the complete project is a single drawing. Also, single environment clearance has been obtained for the complete project comprising of towers of both Antriksh Kanball 3G and Antriksh Forest therefore the findings recorded while issuing the show cause notice dated 29.11.2019 is contrary to the actual facts and circumstances of the case in hand. The two different names



Scanned by CamScanner

3. of the complex have been given by the Company only for the purpose of identification and in no manner *'Antriksh Forest'* and *'Antriksh Kanball 3G'* can be treated as standalone real estate project.

4. That for the purpose of treating discharge of sewerage effluents, a Sewerage Treatment Plant (hereinafter referred to as *'STP'*) of 100 KLD was installed at the time of inspection as per the calculations which has been arrived after duly taking into consideration the occupancy of flats by respective families. The STP was functioning properly and was treating the wastage affluently. By passage of time and increase of its usage by the respective families, the STP installed by the company has since then been improvised which can be verified by the office of your good self and currently the STP having loading capacity of 250 KLD is in place.

5. That as per the environment clearance obtained from the state level environment impact assessment authority Uttar Pradesh, the Company is under obligation to install STP having capacity of 600 KLD however, an STP having capacity of 100 KLD has been installed by the Company taking into consideration the present occupancy of flats by respective families. The STP having capacity of 100 KLD has been installed presently on account of the fact that the functioning of STP depends upon the sewerage effluents being discharged into it for their treatment. As per technical know-how full STP shall not function in case of non-discharge of trade effluents required for its functioning. The installation of remaining capacity of STP is proposed which the company undertakes to install as and when the occupancy of flats in the project is increased in its number.

Scanned by CamScanner

The calculations arrived by the company are as under:-

No of families residing in Antriksh Forest (F1) = 80
No of Persons per family (P1) = 5 (for 2, 3 & 4 BHK)
Daily Consumption (lpcd) (C1) = 86
Total Discharge(D1) = (F1*P1*C1/1000)

i.e. (78*5*86/1000=33.54
i.e. 33.54 KLD discharge

No of families residing in Kanball 3G Tower (F2) = 200.
**(Type 1 flats admeasuring 550 sq.ft)**
No of Persons per family (P2) = 2 (for Type 1 flats)
Daily Consumption (lpcd) (C2) = 86
Total Discharge(D2) = (F2*P2*C2/1000)

i.e. (200*2*86/1000=34.4
i.e. 34.4 KLD discharge

No of families residing in Kanball 3G Tower (F3) = 100
**(Type 2 and Type 3 flats admeasuring 855 & 1170 sq.ft)**
No of Persons per family (P3) = 3 (for Type 2 & Type 3 flats)
Daily Consumption (lpcd) (C3) = 86
Total Discharge(D3) = (F3*P3*C3/1000)

i.e. (100*3*86/1000=25.8
i.e. 25.8 KLD discharge

Total Discharge i.e. (D1+D2+D3) = 33.54+34.4+25.8
=93.74 KLD
=approx. 94 KLD discharge

6. The contention of your good self that the project does not has any consent from the Board under Air and Water Act is absolutely baseless. It is submitted that no consent from board under Water Act is required before establishment of residential complex as the real estate project developed by the company does not falls within the definition of industry

Scanned by CamScanner

as defined under the provision of Act. The controversy in hand came to have been decided by the Hon'ble High Court of Delhi in Writ Petition No. *'Delhi Pollution Control Committee versus Splendor Landbase Ltd. ILPA 895/2010'.* The relevant paragraph of the judgement is being reproduced herein below for the sake of convenience: -

> *16. A perusal of Section 25 of the Water Act would reveal, on a bare reading thereof, that without the previous consent of the State Pollution Board, „no person could establish or take any steps to establish any industry, operation or process,..:..... which is likely to discharge sewage or trade effluent". Thus, even if sewage effluent as defined in Section 2(g) was discharged from any industry, operation or process intended to be established, the requirement of prior consent would be necessary and to this extent the view taken by the learned Single Judge is correct.*
>
> *17. But, what would encompass „any industry, operation or process"?*
>
> *18. The Water Act does not define, „industry", „operation" or „process". As held in the decisions reported as 1993 (3) SC 2529 Commissioner of Income Tax Orissa vs. M/s.N.C.Budhiraja & Co. and 2010 (320) ITR 420 (Delhi) Ansal Housing & Construction Ltd. vs. Commissioner of Income Tax, the ordinary dictionary meaning of „industry" or an „industrial undertaking" would not include the activity of construction. The word „operation" is defined, as noted by the learned Single Judge, in the New Shorter Oxford English Dictionary (Lesie Brown Ed.) as follows:*
>
> *"operation: An action, deed; exertion of force or influence; working, activity; an act of a practical or technical nature, esp one forming a step in a process."*
>
> *19. The same dictionary defines „process", as noted by the learned Single Judge, as under:-*
>
> *"process : The action or fact of going on or being carried on; a continuous series of actions, events or changes; a*

Scanned by CamScanner

*systematic series of actions or operations directed at a particular end."*

*20. As noted herein above, applying purposive construction, the learned Single Judge has held, in para 15, that the two words „operation" and „process" have to be given their widest amplitude and meaning. The purposive construction applied by the learned Single Judge is that widest amplitude needs to be given to Section 25(1)(a) of the Water Act.*

*21. The error committed by the learned Single Judge is to mechanically note the definition of „operation" and „process", and ignore the sweep of the span of the two words. We do so. Operation is defined as an activity or an act of a practical or technical nature, with emphasis of the acts forming „a step in a process". The word „process" is a going on action or a continuous series of actions „directed at a particular end". Thus, an operation would be a working or an activity, where the core of the act constituting the activity is of a practical or technical nature especially one forming a step in a process, and since process is an going on action or a continuous series of action directed at a particular end, the conjoint reading of an operation and a process or even if the two have to be read disjunctively would mean that the expression „establish or take any steps to establish any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent" would mean to take steps to establish any industry, establishment or undertaking where the operation or process i.e. activity is of a practical or technical nature, at the core of which are ongoing acts, in a series, directed at a particular end. Thus, the act of ablution in the toilet or washing vegetables and dishes in the kitchen of a residential complex, within the precincts of residential flats, by no stretch of imagination can be called or labeled as an operation or a process.*

Scanned by CamScanner

***22. The view taken by the learned Single Judge pertaining to shopping malls and commercial shopping complexes on the applicability of the Water Act is accordingly upheld and the view taken pertaining to the applicability of the Water Act to residential housing complexes is incorrect.***

*34. For our reasoning herein above pertaining to the Water Act, the said reasoning of the learned Single Judge pertaining to the Air Act is overruled, but would make no difference to the final conclusion arrived at by us pertaining to the applicability of the Air Act when construction activity commences in respect of shopping malls and commercial shopping complexes for the reason, prior consent to establish the same is required on the language of Section 21 of the Air Act in view of the expanded definition of the expression „industrial plant". **But, for residential complexes, we hold that neither to establish nor to operate, (in fact the concept of „to operate" is not even applicable to a residential complex), any permission is required under the Air Act.***

7. That the compensation sought to be levied by the office of your good self is totally without jurisdiction. It is submitted that no power is vested with the office of good self to seek environment compensation from the company as no such power to seek compensation is provided under the provisions of the Water Act as also held by the Delhi High Court in the case of *'Delhi Pollution Control Committee versus Splendor Landbase Ltd. ILPA 895/2010'*. The relevant paragraph of the judgement is being reproduced herein below for the sake of convenience: -

*37. We concur with the reasoning of the learned Single Judge in paras 58 to 64 of the impugned decision and thus do not elaborate any further, but would additionally highlight that the power to issue directions under Section 33A of the Water Act and the power to issue directions under Section 31A of the Air Act, on their plain language, does not confer the power to levy any penalty. We would further highlight that under Chapter VII of the Water Act, and under Chapter VI of*

Scanned by CamScanner

*the Air Act penalties and procedure to levy the same have been set out. A perusal of the provisions under the Water Act would reveal that penalties can be levied as per procedure prescribed and only Courts can take cognizance of offences under the Act and levy penalties, whether by way of imprisonment or fine. Similar is the position under the Air Act. The legislature having enacted specific provisions for levy of penalties and procedures to be followed has specifically made the offences cognizable by Courts and the power to levy penalties under both Acts has been vested in the Courts. The role of the Pollution Control Boards is to initiate proceedings before the Court of Competent Jurisdiction and no more.*

8. That the instant letter and show cause notice dated 29.11.2019 is completely misconceived as the same has been issued without having taking recourse of remedial action as provided under the provisions of the Water Act; the act which is grossly illegal and suffers from the vice of procedural arbitrariness and therefore is violative of Article 14 of the Constitution of India.

In view thereof, it is submitted that the instant letter and show cause notice dated 29.11.2019 deserves to be recalled.

Yours Faithfully

FOR PERFECT PROPBUILD PVT. LTD.

Perfect Propbuild Pvt. Ltd.

Director

**CC:-**

Regional Office at E-12/1, Sector 1, Noida, Gautam Buddh Nagar

Scanned by CamScanner

Annex. 6

Annex. 5

# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
## UTTAR PRADESH POLLUTION CONTROL BOARD

**Ref No-** H 47089 /**C-1** / निस्तारण-1374/ **2020** **Date:** 31/01/2020

Regd.

सेवा में,

मैसर्स परफेक्ट प्रोप' बिल्ड (प्रा0) लि0,
बी–एफ–17 / 21, सेक्टर–8, रोहिनी,
नई दिल्ली।

विषय :–मा0 उच्च न्यायालय इलाहाबाद द्वारा रिट याचिका संख्या 42240 / 2019 मैसर्स परफेक्ट **प्रोप बिल्ड (प्रा0) लि0 बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक–19.12.2019 के अनुपालन के सम्बन्ध में।**

महोदय,

कृपया मा0 उच्च न्यायालय इलाहाबाद द्वारा रिट याचिका संख्या 42240 / 2019 मैसर्स परफेक्ट प्रोप बिल्ड (प्रा0) लि0 बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक–19.12.2019 का संदर्भ ग्रहण करें, जिसके मुख्य अंश निम्नवत् उद्धित हैं :–

"............The U. P. Pollution Control Board vide notice dated 29.11.2019 at one hand directed the petitioner to furnish explanation regarding the damage caused and as to why further action be not taken, and on the other hand demanded a sum of Rs. 3,28,50,000/- against compensation.

We fail to understand as to how the Pollution Control Board determined the compensation without taking into consideration the explanation tendered by the petitioner. The Pollution Control Board should have first consider and decide the explanation submitted by the petitioner and then should have proceed with any action, if required.

In view of whatever stated above, we deem it appropriate to dispose off this petition for writ by setting aside the notice/order dated 2911.2019 to the extent that demands a compensation to the tune of Rs. 3,28,50,000/- without taking into consideration the explanation tendered by the petitioner.

The matter, being related to cause damage to the environment, requires expeditious consideration of the explanation submitted by the petitioner to taken further action in accordance with law. Therefore, we deem it appropriate to direct the Chief Environment Officer (Circle -I), UP Pollution Control Board to consider and decide the issue for which the petitioner is called upon under notice dated 29.11.2019 in accordance with law on or before 1.2.2020........"

उपरोक्त सम्बन्ध में बोर्ड के पत्रांक एच 46229 / सी–1 / विधि / 153 / 2020 दिनांक–10.01.2020 द्वारा परियोजना को कार्यालय के पत्रांक–एच 44382 / सी–1 / जल / का0ब0नो0 / 2019 दिनांक–29.11.2019 द्वारा रू0 3,28,50,000 / – की पर्यावरणीय क्षतिपूर्ति अधिरोपण के सम्बन्ध में अपना स्पष्टीकरण / प्रत्यावेदन दिनांक–20.01.2020 तक उपलब्ध कराने हेतु निर्देशित किया गया था, के अनुक्रम में परियोजना द्वारा प्रेषित पत्र दिनांक–20.01.2020 ई–मेल द्वारा कार्यालय में दिनांक–20.01.2020 को तथा मूल प्रति दिनांक–27.01.2020 को प्राप्त हुई है। आप द्वारा प्रेषित उत्तर पर विचार किया गया। आप द्वारा प्रेषित प्रार्थना पत्र / उत्तर निम्न कारणों से संतोषजनक नहीं है :–

1. यह कि परियोजना का निरीक्षण मा0 एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 सं0 889 / 2019 रेजिडेन्ट्स आफ अन्तरिक्ष केनवाल, जी0एच0–03 बी, सेक्टर–77, नोयडा में पारित आदेश दिनांक–20.09.2019 के अनुक्रम में क्षेत्रीय कार्यालय नोएडा के अधिकारियों एवं श्री जगदम्बा प्रसाद, वैज्ञानिक डी, केन्द्रीय भूगर्भ जल प्राधिकरण (सी0जी0डब्लू0ए0) द्वारा दिनाक–10.12.2019 को किया गया था। तददिनांक में किये गये निरीक्षण में यह पाया गया कि मै0 अन्तरिक्ष फारेस्ट टावर से जनित सीवेज उत्प्रवाह के शुद्धिकरण हेतु 100 के0एल0डी0 क्षमता का एस0टी0पी0 स्थापित किया गया है। उक्त उत्प्रवाह शुद्धिकरण संयंत्र क्षमता से कम है। निरीक्षण के दौरान उक्त एस0टी0पी0 के फाइनल आउटलेट से उत्प्रवाह का नमूना एकत्र किया गया, जिसके परिचालक निर्धारित मानकों से अधिक पाये गये थे। मै0 अन्तरिक्ष फारेस्ट की स्थापना हेतु राज्य स्तरीय पर्यावरण प्रभाव मूल्यांकन प्राधिकरण से पर्यावरणीय स्वीकृति पत्र दिनांक–31.10.2011 द्वारा प्राप्त की



Scanned by CamScanner

गयी है। जिसके अनुसार उक्त परियोजना में 600 के0एल0डी0 क्षमता का एस0टी0पी0 स्थापित किया जाना था परन्तु परियोजना द्वारा केवल 100 के0एल0डी0 क्षमता का एस0टी0पी0 स्थापित किया गया है, जो उपयुक्त नहीं है। उ0प्र0 प्रदूषण नियंत्रण बोर्ड से परियोजना द्वारा नियमानुसार सहमति जल/वायु प्राप्त नहीं की गयी है।

2. आपका यह कहना कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 आपके परियोजना पर लागू नहीं होते हैं, असत्य एवं भ्रामक हैं। आपके उपरोक्त वर्णित भवन निर्माण परियोजना द्वारा बोर्ड से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21 के अन्तर्गत सहमति प्राप्त करना वैधानिक अनिवार्यता है।

3. आपका यह कहना कि पर्यावरणीय क्षतिपूर्ति अधिरोपण का अधिकार उ0प्र0 प्रदूषण नियंत्रण बोर्ड को प्राप्त नहीं है के सम्बन्ध में आपको यह अवगत कराना है कि मा0 एन0जी0टी0 द्वारा ओ0ए0 सख्या 593/2017 (रिट पिटीशन (सिविल) न0–375/2012 पर्यावरण सुरक्षा समिति एवं अन्य बनाम यूनियन आफ इण्डिया व अन्य के अन्तर्गत दोषी संस्थाओं के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपण के सम्बन्ध में दिये गये निर्देशो के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा बनाई गयी गाईड लाइन के अनुसार दोषी औद्योगिक इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपण की व्यवस्था की गयी है। बोर्ड अधिकारियों द्वारा दिनांक–10.12.2019 को किये गये निरीक्षण के क्रम में स्थल पर पायी गयी कमियों एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा बनायी गयी गाइड लाइन्स के आधार पर रू0 3,28,50,000/–(रू0 तीन करोड़ अट्ठाईस लाख पचास हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करने की संस्तुति की गयी थी, जिसके क्रम में बोर्ड मुख्यालय स्तर पर गठित समिति की संस्तुति के अनुक्रम में सक्षम अधिकारी से अनुमोदनोपरांत बोर्ड के पत्र संख्या एच 44382/सी–1/जल/1314/का0ब0 नोटिस/2019 दिनांक–29.11.2019 के द्वारा रू0 3,28,50,000/– की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33 ए के अन्तर्गत कारण बताओ नोटिस जारी किया गया था।

4. मा0 एन0जी0टी0 में योजित ओ0ए0 संख्या 889/2019 Residents of Antrikish Kanball 3G, Sector-77, Noida Applicant(s) Versus State of Uttar Pradesh & Ors. में पारित आदेश दिनांक–02.12.2019 के मुख्य अंश निम्नवत् हैं :–

".....In view of the above violations the Environmental Compensation and Legal Action is proposed. The case has been recommended for imposing the Environmental Compensation and Initiating legal action to Head Office, UPPCB Lucknow for consideration.....

3. Accordingly, the SPCB may take further action in accordance with law and file a compliance report before the next date by e-mail at judicial-ngt@gov.in....."

List again on 11.02.2020.

अतः उपरोक्त परिपेक्ष्य में क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नोएडा द्वारा प्रेषित निरीक्षण आख्या दिनांक–10.12.2019 में की गयी संस्तुति एवं मा0 एन0जी0टी0 द्वारा पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में दिये गये आदेशों के क्रम में निर्मित गाइडलाइन के अनुपालन में सम्यक परीक्षणोपरांत आपका प्रार्थना पत्र निस्तारित किया जाता है एवं निर्देशित किया जाता है कि दोषी सस्थाओं के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित करने हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा बनायी गई गाईड लाइन्स के आधार पर आपके भवन निर्माण परियोजना पर अधिरोपित रू0 3,28,50,000/– (रू0 तीन करोड़ अट्ठाईस लाख पचास हजार मात्र) की पर्यावरणीय क्षतिपूर्ति 15 दिन के अन्दर बोर्ड के यूनियन बैंक आफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता, सं0–701502010002104 आईएफसी कोड–UBIN0570150 में जमा कराया जाना सुनिश्चित किया जाये ।

भवदीय,

(ए0के0 तिवारी)
मुख्य पर्यावरण अधिकारी (वृत्त–1)

प्रतिलिपि :–

1. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।
2. विधि अधिकारी, प्रथम उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नोएडा को इस निर्देश के साथ प्रेषित कि उक्त की प्राप्ति सुनिश्चित कराते हुये अपनी आख्या संस्तुति सहित ससमय उपलब्ध कराना सुनश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त–1)

Scanned by CamScanner

Annex. 6

क्षेत्रीय कार्यालय :

# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, नोएडा

ई–12/1, सेक्टर–1 नोएडा, गौतमबुद्धनगर
ई–मेल : ronoida@uppcb.com, फोन : 0120-4974552

सन्दर्भ संख्या : 1511 /L-91/O.A.No. 889/2019 /2020 दिनांक : 08/02/2020

सेवा में,

मुख्य पर्यावरण अधिकारी, वृत्त–1
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
लखनऊ।

**विषय– माननीय एन0जी0टी0 में योजित ओ0ए0 संख्या 889/2019 Resident of Antrikish Kanball 3B, Sector-77, Noida applicant(s) Versus State of Uttar Pradesh & Ors. में पारित आदेश दिनांक 02.12.2019 के अनुपालन तथा सहमति जल व वायु आवेदन पत्र के निस्तारण के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक अपने पत्रांक एच 47153/सी–1/जेल/1374/2019–20 दिनांक 03.02.2020 का संदर्भ ग्रहण करें। इस सम्बन्ध में मै0 अन्तरिक्ष केनबाल व मै0 अन्तरिक्ष फारेस्ट, जी0एच0–3बी, सेक्टर–77, नोएडा का निरीक्षण कार्यालय के सहायक पर्यावरण अभियंन्ता श्री के0एम0 श्रीवास्तव एवं अवर अभियन्ता श्री पी0पी0 सिंह द्वारा दिनांक 05.02.2020 को किया गया। निरीक्षण के समय बिल्डर के प्रतिनिधि श्री राजेन्द्र सिंह हेड (एडमिन) तथा माननीय एन0जी0टी0 में दायर वाद सं0 889/2019 के वादी श्री बीरेन्द्र सिंह, ए–404, अन्तरिक्ष केनबाल, जी0एच0–3बी, सेक्टर–77, नोएडा उपस्थित रहे। निरीक्षण आख्या संलग्न है। निरीक्षण आख्या अनुसार मै0 अन्तरिक्ष केनबाल व मै0 अन्तरिक्ष फारेस्ट, जी0एच0–3बी, सेक्टर–77, नोएडा से जनित सीवेज उत्प्रवाह के शुद्धीकरण हेतु मै अन्तरिक्ष फारेस्ट में 100 कि0ली0/दिन क्षमता का सीवेज शुद्धीकरण संयंत्र स्थापित है। उक्त सीवेज शुद्धीकरण संयंत्र अन्डर साईज है। निरीक्षण के समय उक्त दोनो आवासीय टावर से जनित सीवेज उत्प्रवाह को उक्त एस0टी0पी0 के इक्वलाइजेशन टैंक में एकत्र किया जा रहा था तथा बिना किसी शुद्धीकरण के पम्प द्वारा परिसर के बाहर नोएडा सीवर लाइन में निस्तारित किया जा रहा था। उक्त दोनो आवासीय परियोजनाओ द्वारा बोर्ड से स्थापनार्थ अनापत्ति प्रमाण पत्र प्राप्त नही किया गया है तथा उक्त टावरो के संचालन हेतु सहमति जल व वायु बोर्ड से प्राप्त नही की गयी हैं। मै0 परफेक्ट प्रोप बिल्ड प्रा0लि0, जी0एच0–3बी, सेक्टर–77, नोएडा द्वारा दिनांक 01.02.2020 को सहमति जल वायु हेतु ऑनलाइन आवेदन किया गया है। मै0 परफेक्ट प्रोप बिल्ड प्रा0लि0, जी0एच0–3बी, सेक्टर–77, नोएडा द्वारा बोर्ड मुख्यालय द्वारा पत्रांक एच 47089/सी–1/निस्तारण–1374/2020 दिनांक 31.01.2020 द्वारा दिये गये निर्देशो के अनुपालन में बोर्ड़ द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति रू0 3,28,50,000 (तीन करोड़ अठ्ठाइस लाख पचास हजार रू0) जमा किये जाने की सूचना नही दी गयी है।

उक्त परिपेक्ष्य में मै0 परफेक्ट प्रोप बिल्ड प्रा0लि0, जी0एच0–3बी, सेक्टर–77, नोएडा को सहमति जल तथा वायु अस्वीकार किये जाने तथा उक्त कम्पनी के निम्नलिखित निदेशको के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम–1974 यथा संशोधित के प्रावधानो के अन्तर्गत विधिक कार्यवाही किये जाने की संस्तुति की जाती है–

1. हरेन्दर कुमार पुत्र स्वः चन्द्रभान, 433–डी, प्रथम तल, अरूण बिहार, सेक्टर–29, नोएडा (उ0प्र0)
2. राजबीर सिंह गोयट पुत्र स्वः प्रभुदयाल, एफ–17/21, ब्लाक–एफ, पाकेट–17, सेक्टर–8, रोहिनी, दिल्ली–110085
3. राकेश यादव पुत्र स्वः कंवर सिंह यादव, 93, अम्बा अपार्टमेन्ट, सेक्टर–9, रोहिनी, दिल्ली–110085

संलग्नकः– उपरोक्तानुसार।

भवदीय,

(डा0 अनिल कुमार सिंह)
क्षेत्रीय अधिकारी

Scanned by CamScanner

**माननीय एन0जी0टी0 में योजित ओ0ए0 संख्या 889/2019 Resident of Antrikish Kanball 3B, Sector-77, Noida applicant(s) Versus State of Uttar Pradesh & Ors. में पारित आदेश दिनांक 02.12.2019 के अनुपालन तथा सहमति जल व वायु आवेदन पत्र के निस्तारण के सम्बन्ध में**

उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक एच47153/सी–1/जल/1374/2019–20 दिनांक 03.02.2020 के संदर्भ में मै0 अन्तरिक्ष केनबाल व मै0 अन्तरिक्ष फारेस्ट, जी0एच0–3बी, सेक्टर–77, नोएडा का निरीक्षण अधोहस्ताक्षरकर्ताओ द्वारा दिनांक 05.02.2020 को किया गया। निरीक्षण के समय बिल्डर के प्रतिनिधि श्री राजेन्द्र सिंह हेड (एडमिन) तथा माननीय एन0जी0टी0 में दायर वाद सं0 889/2019 के वादी श्री बीरेन्द्र सिंह, ए–404, अन्तरिक्ष केनबाल, जी0एच0–3बी, सेक्टर–77, नोएडा उपस्थित रहे। निरीक्षण के दौरान निम्नलिखित तथ्य प्रकाश में आयें–

**1– मै0 अन्तरिक्ष केनवाल, जी0एच0–3बी, सेक्टर–77, नोएडा**

मै0 अन्तरिक्ष केनवाल, जी0एच0–3बी– सेक्टर–77, नोएडा में कुल 560 फ्लैट निर्मित है जिसमें 450 फ्लैट्स में विभिन्न परिवार विगत 03 वर्षो से रह रहे है। उक्त टावर से जनित सीवेज उत्प्रवाह को पाइप द्वारा परिसर में स्थित मै0 अन्तरिक्ष फारेस्ट में स्थापित 100 के0एल0डी0 क्षमता के एस0टी0पी0 में शुद्धीकरण हेतु ले जाया जा रहा था। निरीक्षण के समय उक्त एस0टी0पी0 में इक्वालाइजेशन टैंक में सीवेज उत्प्रवाह एकत्रित किया जा रहा था। इक्वालाइजेशन टैंक से अशुद्धीकृत उत्प्रवाह बिना किसी शुद्धीकरण के पम्प द्वारा पाइप के माध्यम से नोएडा अथारिटी की सीवर लाइन में निस्तारित किया जाता पाया गया। एस0टी0पी0 की अन्य इकाइयॉ ऐरेशन टैंक, एम0बी0बी0आर0–2 नं0 टैंक, कलेक्शन टैंक, सैण्ड फिल्टर व कार्बन फिल्टर ट्रीटेड वाटर टैंक बन्द पायी गयी। निरीक्षण के समय इक्वलाइजेशन टैंक से परिसर के बाहर निस्तारित किये जा रहे अशुद्धीकृत उत्प्रवाह का नमूना एकत्र किया गया तथा क्षेत्रीय कार्यालय की प्रयोगशाला में जमा किया गया। विश्लेषण आख्या संलग्न है। जिसमें विभिन्न परिचालक केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित मानको से अधिक पाये गये।

**2– मै0 अन्तरिक्ष फारेस्ट, जी0एच0–3बी, सेक्टर–77, नोएडा–**

मै0 अन्तरिक्ष फारेस्ट, जी0एच0–3बी, सेक्टर–77, नोएडा में 650 फ्लैट निर्मित है जिसमें 150 फ्लैट में विभिन्न परिवार रह रहे है। उक्त सोसायटी में 100 कि0ली0/दिन क्षमता का एस0टी0पी0 स्थापित किया गया है। वर्तमान में इसी एस0टी0पी0 के माध्यम से मै0 अन्तरिक्ष केनवाल से जनित सीवेज उत्प्रवाह को भी निस्तारित किया जाता है। निरीक्षण के समय उक्त एस0टी0पी0 में इक्वलाइजेशन टैंक के अतिरिक्त अन्य सभी इकाइयां बन्द पायी गयी। मै0 अन्तरिक्ष केनबाल व मै0 अन्तरिक्ष फारेस्ट से जनित सीवेज उत्प्रवाह को उक्त एस0टी0पी0 के इक्वलाइजेशन टैंक में एकत्रित किया जा रहा था तथा इक्वलाइजेशन टैंक से अशुद्धीकृत सीवेज उत्प्रवाह को पम्प द्वारा परिसर के बाहरं नोएडा सीवर लाइन में निस्तारित किया जा रहा था।

3– मै0 अन्तरिक्ष केनबाल व मै0 अन्तरिक्ष फारेस्ट में कुल 1210 फ्लैट निर्मित है। वर्तमान में उक्त दोनो सोसायटियों से जनित सीवेज उत्प्रवाह के शुद्धीकरण हेतु 100 कि0ली0/दिन क्षमता का सीवेज शुद्धीकरण संयंत्र (STP) स्थापित है। जो कि अन्डर साईज है। 05 व्यक्ति प्रति फ्लैट तथा 135 ली0/व्यक्ति जल उपभोग लेने पर कुल जल खपत 817 कि0ली0/दिन आती है जिससे लगभग 654 कि0ली0/दिन सीवेज उत्प्रवाह जनित होगा। उक्त सीवेज उत्प्रवाह के शुद्धीकरण हेतु 654 कि0ली0/दिन क्षमता का एस0टी0पी0 स्थापित किया जाना उचित होगा।

4– मै0 परफेक्ट प्रोप बिल्ड प्रा0लि0 नई दिल्ली द्वारा उक्त दोनो परियोजनाओ मै0 अन्तरिक्ष केनबाल व मै अन्तरिक्ष फारेस्ट स्थित प्लाट नं0 जी0एच0–3बी, सेक्टर–77, नोएडा की स्थापना हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से अनापत्ति प्रमाण पत्र तथा आवासीय परियोजना के संचालन हेतु सहमति (जल/वायु) प्राप्त नही की गयी है। मै0 परफेक्ट प्रोप बिल्ड प्रा0लि0, जी0एच0–3बी, सेक्टर–77, नोएडा द्वारा दिनांक 01.02.2020 को सहमति जल/वायु हेतु ऑनलाइन आवेदन किया गया है।

5– मै0 अन्तरिक्ष फारेस्ट में 650 फ्लैट निर्मित है जिसमें 150 फ्लैट में विभिन्न परिवार रह रहे है। उक्त आवासीय परियोजना में 100 किलो लीटर प्रतिदिन उत्प्रवाह शुद्धीकरण क्षमता का एस0टी0पी0 स्थापित किया

Scanned by CamScanner

गया है। जबकि राज्य स्तरीय पर्यावरण प्रभाव मूल्यांकन प्राधिकरण (SEIAA, U.P.) से दिनांक 31.10.2011 को प्राप्त की गयी पर्यावरणीय स्वीकृति में यह शर्त अधिरोपित है कि उक्त आवासीय परियोजना में 600 कि0ली0/दिन क्षमता का एस0टी0पी0 स्थापित किया जायेगा। इस प्रकार इनके द्वारा राज्य स्तरीय पर्यावरण प्रभाव मूल्यांकन प्राधिकरण (SEIAA, U.P.) द्वारा लगायी गयी एस0टी0पी0 स्थापना सम्बन्धी शर्त का अनुपालन नही किया गया है।

6– मै0 अन्तरिक्ष केनवाल तथा मै0 अन्तरिक्ष फारेस्ट स्थित प्लाट नं0 जी0एच0–3बी, सेक्टर–77, नोएडा में 500 के0वी0ए0, 500 के0वी0ए0 के 02 एकास्टिक एन्क्लोजर युक्त डी0जी0 सेट स्थापित है। उक्त दोनो डी0जी0 सेटो पर बोर्ड द्वारा निर्धारित मानको के अनुसार भवन छत से 4.50 मी0 ऊँची चिमनी स्थापित कर ली गयी है।

7– मै0 परफेक्ट प्रोप बिल्ड प्रा0लि0, जी0एच0–3बी, सेक्टर–77, नोएडा द्वारा बोर्ड मुख्यालय द्वारा पत्रांक एच 47089/सी–1/निस्तारण–1374/2020 दिनांक 31.01.2020 द्वारा दिये गये निर्देशों के अनुपालन में बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति रू0 3,28,50,000 (तीन करोड़ अठ्ठाइस लाख पचास हजार रू0) जमा किये जाने की सूचना नही दी गयी है।

उपरोक्त से स्पष्ट है कि मै0 परफेक्ट प्रोप बिल्ड प्रा0लि0, की मै0 अन्तरिक्ष केनबाल व मै0 अन्तरिक्ष फारेस्ट, जी0एच0–3बी, सेक्टर–77, नोएडा द्वारा अशुद्धीकृत सीवेज उत्प्रवाह का निस्तारण परिसर के बाहर नोएडा सीवर लाइन में किया जा रहा है। अतः उक्त परिपेक्ष्य में मै0 परफेक्ट प्रोप बिल्ड प्रा0लि0, जी0एच0–3बी, सेक्टर–77, नोएडा को सहमति जल तथा वायु अस्वीकार किये जाने तथा उक्त कम्पनी के निम्नलिखित निदेशको के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम–1974 यथा संशोधित के प्रावधानो के अन्तर्गत विधिक कार्यवाही किये जाने की संस्तुति की जाती है–

1. हरेन्दर कुमार पुत्र स्वः चन्द्रभान, 433–डी, प्रथम तल, अरूण बिहार, सेक्टर–29, नोएडा (उ0प्र0)
2. राजबीर सिंह गोयट पुत्र स्वः प्रभुदयाल, एफ–17/21, ब्लाक–एफ, पाकेट–17, सेक्टर–8, रोहिनी, दिल्ली–110085
3. राकेश यादव पुत्र स्वः कंवर सिंह यादव, 93, अम्बा अपार्टमेन्ट, सेक्टर–9, रोहिनी, दिल्ली–110085

08.02.2020
(पी0पी0 सिंह)
अवर अभियन्ता

08.02.2020
(के0एम0 श्रीवास्तव)
सहायक पर्यावरण अभियन्ता

**क्षेत्रीय अधिकारी, महोदय**

Scanned by CamScanner

Annex 7

REGIONAL OFFICE LABORATORY

Telefax: 0120-2529157

# UTTAR PRADESH POLLUTION CONTROL BOARD

E-12/1, SECTOR-1, NOIDA, DISTT. GAUTAM BUDH NAGAR (U.P.) 201 301

## INDUSTRIAL WASTE WATER SAMPLE ANALYSIS REPORT

1. Sample Code No. 132/N-Feb/2020
2. Name of the Industry M/s. Antariksh Forest
   GH-03B, Sec-77, Noida
3. Sample Collected by Shri K.M. Srivastava & Sri- P.P. Singh
   A.E.E J.E
4. Date and Time of Sample Collection 05/02/2020
5. Sampling Point Final Outlet of S.T.P (All units of S.T.P are not operated at the time of Inspection)

| S.N. | Parameters | Values in mg/l except pH | Standards prescribed by C.P.C.B. |
|---|---|---|---|
| 1. | Colour | Blackish | ..... |
| 2. | Odour | Unpleasent | ..... |
| 3. | pH | 7.5 | 5.5 to 9.0 |
| 4. | Total suspended Solids | 388.0 | 100.0 mg/l |
| 5. | Total dissolved Solids | 2486.0 | ..... |
| 6. | Total Solids | 2774.0 | ..... |
| 7. | Biochemical Oxygen Demand (3 days Incubation at 27°C) | 210.0 | 30.0 mg/l |
| 8. | Chemical Oxygen Demand (Dichromate reflux method) | 640.0 | 250.0 mg/l |
| 9. | Oil and Grease | 7.6 | 10.0 mg/l |
| | **Specific Parameters** | | |
| 10. | Chromium (Hexavalent) ($Cr^{+6}$) | ..... | 0.1 mg/l |
| 11. | Total Chromium (Cr) | ..... | 2.0 mg/l |
| 12. | Zinc (as Zn) | ..... | 5.0 mg/l |
| 13. | Nickel (as Ni) | ..... | 3.0 mg/l |
| 14. | Iron (as Fe) | ..... | 3.0 mg/l |
| 15. | Copper (as Cu) | ..... | 3.0 mg/l |
| 16. | Cobalt (as Co) | ..... | 3.0 mg/l |
| 17. | Cadmium (as Cd) | ..... | 2.0 mg/l |
| 18. | Phosphate ($PO_4^-$) | ..... | 5.0 mg/l |
| 19. | ..... | ..... | ..... |
| 20. | ..... | ..... | ..... |

Remarks :

08/02/2020
Scientific Assistant

08.02.2020 AEE
Asstt. Scientific Officer

Regional Officer

Scanned by CamScanner

REGIONAL OFFICE LABORATORY

Telefax: 0120-2529157

# UTTAR PRADESH POLLUTION CONTROL BOARD

E-12/1, SECTOR-1, NOIDA, DISTT. GAUTAM BUDH NAGAR (U.P.) 201 301

## INDUSTRIAL WASTE WATER SAMPLE ANALYSIS REPORT

1. Sample Code No. 131/N-Feb/2020
2. Name of the Industry M/s. Antariksh Forest, GH-03B, Sector-77, Noida
3. Sample Collected by Shri K.M. Srivastava (A.E.E) & Sri P.P. Singh (J.E)
4. Date and Time of Sample Collection 05/02/2020
5. Sampling Point Inlet of S.T.P

| S.N. | Parameters | Values in mg/l except pH | Standards prescribed by C.P.C.B. |
|---|---|---|---|
| 1. | Colour | Blackish | ................ |
| 2. | Odour | Unpleasent | ................ |
| 3. | pH | 7.6 | 5.5 to 9.0 |
| 4. | Total suspended Solids | 328.0 | 100.0 mg/l |
| 5. | Total dissolved Solids | 2608.0 | ................ |
| 6. | Total Solids | 2936.0 | ................ |
| 7. | Biochemical Oxygen Demand (3 days Incubation at 27°C) | 210.0 | 30.0 mg/l |
| 8. | Chemical Oxygen Demand (Dichromate reflux method) | 640.0 | 250.0 mg/l |
| 9. | Oil and Grease | 8.6 | 10.0 mg/l |

**Specific Parameters**

| S.N. | Parameters | Values in mg/l except pH | Standards prescribed by C.P.C.B. |
|---|---|---|---|
| 10. | Chromium (Hexavalent) ($Cr^{+6}$) | ................ | 0.1 mg/l |
| 11. | Total Chromium (Cr) | ................ | 2.0 mg/l |
| 12. | Zinc (as Zn) | ................ | 5.0 mg/l |
| 13. | Nickel (as Ni) | ................ | 3.0 mg/l |
| 14. | Iron (as Fe) | ................ | 3.0 mg/l |
| 15. | Copper (as Cu) | ................ | 3.0 mg/l |
| 16. | Cobalt (as Co) | ................ | 2.0 mg/l |
| 17. | Cadmium (as Cd) | ................ | 5.0 mg/l |
| 18. | Phosphate ($PO_4^-$) | ................ | ................ |
| 19. | ................ | ................ | ................ |
| 20. | ................ | ................ | ................ |

Remarks :

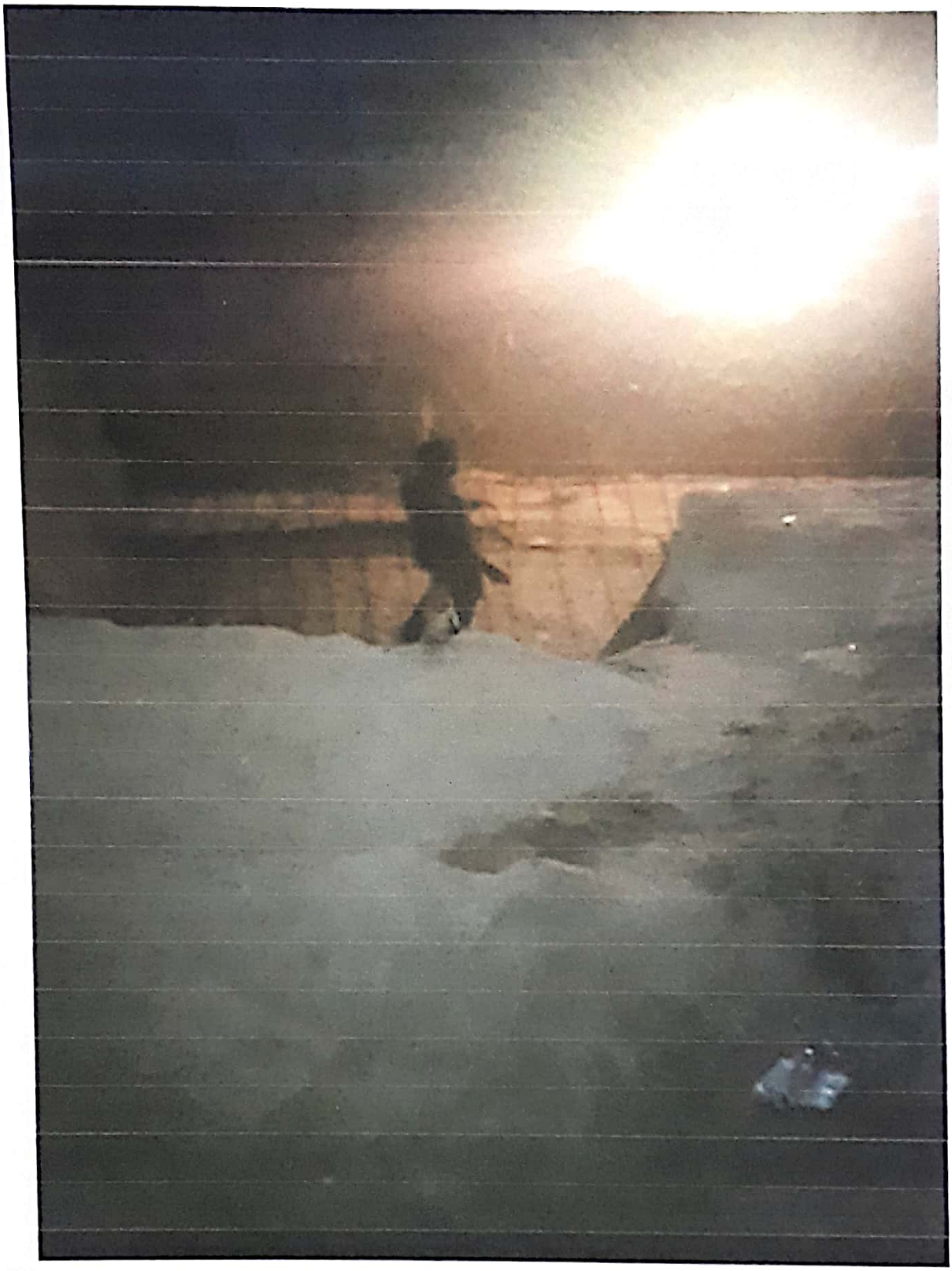
| | | |
|---|---|---|
| [signature] 08/02/2020 | [signature] 08.02.2020 AEE | [signature] |
| Scientific Assistant | ~~Asstt. Scientific Officer~~ | Regional Officer |

Scanned by CamScanner

Annex. 8

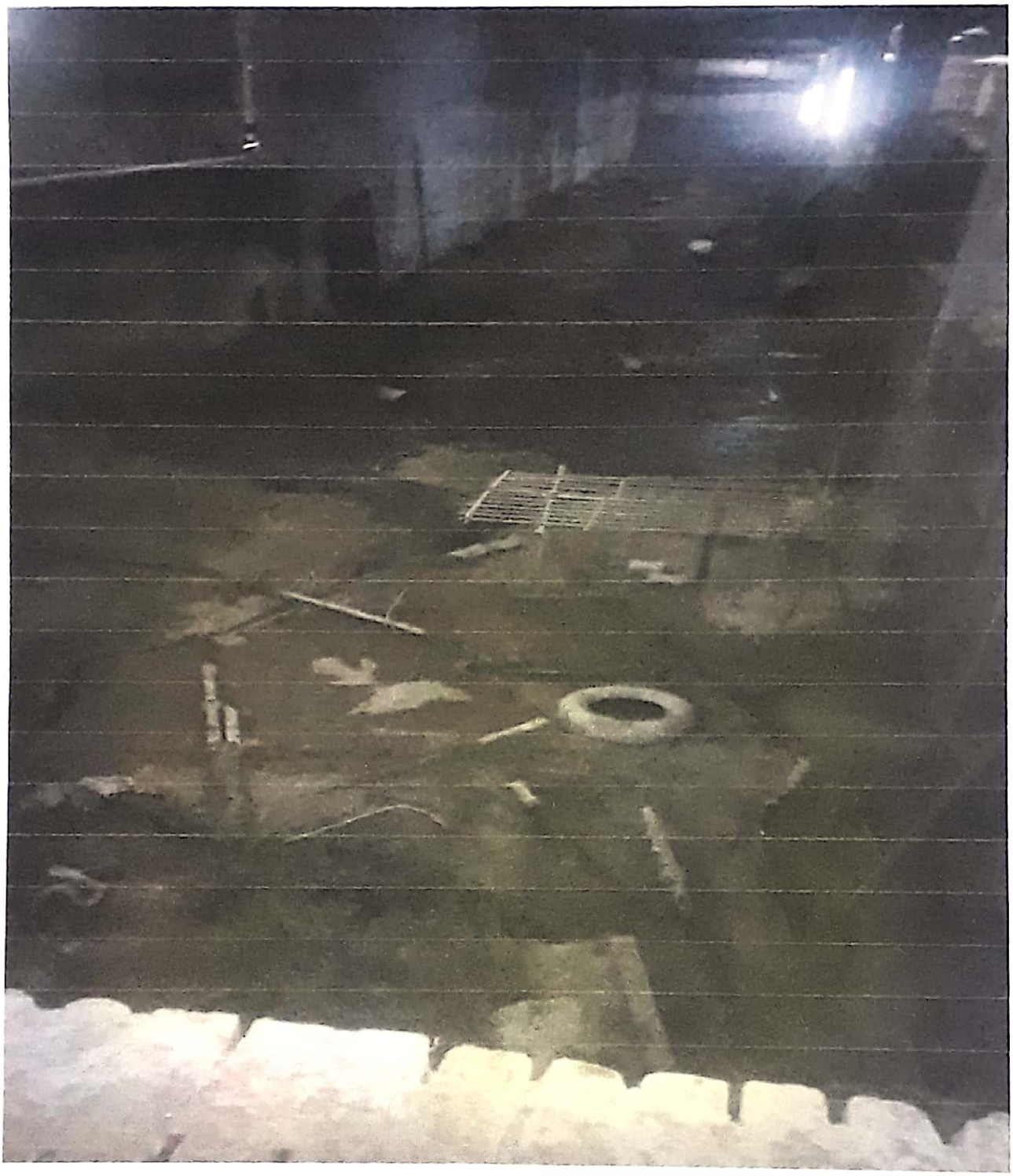
**500 K.V.A D.G. Set in M/s Antariksh Kanball and Attached Chimney**

Scanned by CamScanner



**STP Under Construction in M/s Antariksh Kanball**

Scanned by CamScanner



**Dry Collection Pit of Sewage Effluent in Basement of M/s Antariksh Kanball**

Scanned by CamScanner

**Sewage Pipe carrying Sewage Effluent to STP of M/s Antariksh Forest**

Scanned by CamScanner

**STP installed in M/s Antariksh Forest which is found non operational**

Scanned by CamScanner

**Tube well established in basement of M/s Antariksh Kanball**

**Tube well established near main gate of M/s Antariksh Kanball**

Scanned by CamScanner